

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 114/10/2019T.A./260/37/2016NATABAR SINGH

-V/S-

BHARAT SANCHAR NIGAM LTD ITEM NO:11FOR APPLICANTS(S) Adv. :Mr. D.K. Patnaik

FOR RESPONDENTS(S) Adv.:Mr. K.C. Kanungo

Notes of The Registry	Order of The Tribunal
	<p>In the T.A. the applicant has prayed for a direction to dispose of the revision petition dated 29.04.2002 (Annexure-A/6) by Opposite Party No.2. Respondents' counsel submitted that a copy of the order by which the said revision dated 29.04.2002 has been disposed of vide order dated 19.4.2005(Annexure-R/1 and R/2 of the preliminary counter), copy of which has been given to the delinquent official on 20.09.2019(Annexure-R/2).</p> <p>Accordingly, this Tribunal is of the opinion that as the prayer made by the applicant has already been addressed and it is not necessary to keep the T.A. pending. Accordingly, the T.A. is disposed of with liberty to the applicant to further proceed in accordance with law if any grievance persists after disposal of the revision.</p> <p>Copy of this order be supplied to Ld. Counsels for both the sides.</p>

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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